

NOTICE

NOTICE is hereby given that the Folio No M46689 Certificate No.489261 Distinctive No. 623710471 TO 623710624 Equity Shares Nos.154 of Larsen & Toubro Limited standing in the name (s) of N S SRINIVASA MURTHY and SHEELA SRINIVASA MURTHY has/have been lost or mislaid and the undersigned has / have applied to the Company to issue duplicate Certificate(s) for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad-500032 within one month from this date else the company will proceed to issue duplicate Certificate(s).

(Name(s) of Shareholder(s))
N S SRINIVASA MURTHY
SHEELA SRINIVASA MURTHY
Date : 07.08.2024



अंतरराष्ट्रीय सैद्धांतिक विज्ञान केंद्र
INTERNATIONAL CENTRE FOR THEORETICAL SCIENCES
टाटा मूलभूत अनुसंधान संस्थान
Tata Institute of Fundamental Research

An Autonomous Institute of the Department of Atomic Energy of Government of India and a Deemed to be University

No 151, Shivakote, Hessarghatta Hobli, Bengaluru (North)-560089, India, Tel : +91-80-46536000

RECRUITMENT NOTICE

Advertisement No: ICTS-Notice-2024/07 Date: 08 August 2024

The Centre is looking for highly motivated and self-driven individuals for an appointment for the below posts at its Bengaluru Campus.

Sr. No.	Position	No. of posts	Upper age limit (as on 1st July 2024)	Consolidated Monthly Emoluments
1	Project Junior Engineer B (Electrical)	1	28	58,400
2	Project Junior Engineer B (HVAC-Mechanical)	1	28	58,400
3	Project Technical Officer C (Electrical)	1	28	94,500

Interested candidates should apply online and submit their applications latest by Thursday, 29 August 2024.

For more information please visit the website www.icts.res.in.

Head Administration and Finance

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S SHRI DIYA PROJECTS PRIVATE LIMITED

SL.NO.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/S SHRI DIYA PROJECTS PVT. LTD.
2.	Date of Incorporation of Corporate Debtor	07/09/2010
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109KA2010PTC055085
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered address: No. 180, 1st Floor, 8th Cross, 14th Main Road, 6th Sector, HSR Layout, Bangalore, Karnataka, India-560102.
6.	Date of closure of Insolvency Resolution Process	31/07/2024 (uploaded on website on 06/08/2024)
7.	Liquidation commencement date of Corporate Debtor	31/07/2024
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Mr. Amarpal Registration No. IBI/1PA-001/IP-P-01584/2018-2019/12411
9.	Address and Email of the Liquidator, as registered with the Board	A-304, Plot no. 3C, Mandakini Apartments, Sector -2, Dwarka, New Delhi, Delhi, 110075. Email id : amarpal@icai.org.
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: 905, 9th Floor, Barton Centre, MG Road, Bangalore-560001. Email: crip.shridiya@gmail.com
11.	Last date for submission of claims	05/09/2024

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of liquidation of the M/s Shri Diya Projects Pvt. Ltd. on 31/07/2024 (uploaded on website on 06.08.2024)

The stakeholders of M/s Shri Diya Projects Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 05/09/2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 07/08/2024

Place: New Delhi

Sd/-

Mr. Amarpal

Liquidator in M/s Shri Diya Projects Pvt. Ltd. IBI/1PA-001/IP-P-01584/2018-2019/12411

AFA Valid Upto: 21.11.2024



BAJAJ HOUSING FINANCE LIMITED

Corporate office: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014

Branch Offices : 1st Floor, J K Towers, 719/A-53-2, 46th Cross, Sangam Circle, Jayanagar 8th Block, Bangalore-560082.

PUBLIC NOTICE

It is hereby informed to SYED MOHAMMED AVAIS (BORROWER), HAFIZ SYED M MAZHAR ALI (CO-BORROWER), MAIMOONA KHANUM (CO-BORROWER) Loan Account H404HLP0197015 that Bajaj Housing Finance Limited has taken physical possession of its secured asset bearing Property * FLAT NO. GF-11, GROUND FLOOR, 'DUKES MANSION' BLOCK 2, SPENCER ROAD, FRAZER TOWN, BANGALORE, KARNATAKA - 560005, HAVING AN EXTENT OF 746/36460 SQ. FT. TOGETHER WITH A BUILT UP AREA OF 1266 SQ.FT. under SARFAESI Act, through the order of AGJM, Bangalore Court. In the said premises, some belongings of the borrowers is lying at the time of taking physical possession. That Since before date of possession and afterwards various opportunities have been already given to you to remove the movable articles from the aforesaid property. However, you have failed to take measures to remove the movable articles from the said premises. So concerned is hereby informed to remove it and contact to branch with in 2 days only from the published of this notice failing which we shall dispose of the belongings by taking valuation through authorised valuer without any further notice at your cost and consequences.

PLACE : BANGALORE
DATE : 08/08/2024

Authorized Officer,
Bajaj Housing Finance Limited

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government, Regional Director, South East Region, Hyderabad

In the matter of sub-section (4) of Section 13 of Companies Act, 2013, and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of ARBOLUS TECHNOLOGIES INDIA PRIVATE LIMITED (CIN: U73100KA2021PTC151967)

having its Registered Office at No. 625, First Floor, 10th Cross, 18th Main Padmanabhanagar, Bangalore, Karnataka-560070

..... Applicant Company / Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 06th August, 2024 to enable the company to change its Registered office from "State of Karnataka to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, South East Region, 3rd Floor, Corporate Bhavan, Bandlaguda, Nagole, Tattianannam Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad-500068, Telangana within fourteen (14) days from the date of publication of this notice with a copy to the petitioner Company at its Registered Office at the address mentioned given below :- No. 625, First Floor, 10th Cross, 18th Main Padmanabhanagar, Bangalore, Karnataka-560070

For & on behalf of ARBOLUS TECHNOLOGIES INDIA PRIVATE LIMITED

Sd/-
NIRAJ JAICHAND LALKA
(Director)

Date : 08.08.2024
Place : Bangalore

DIN : 08035774

NOTICE

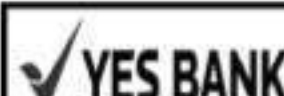
TATA ELXSI LIMITED

Registered Office: ITPL Road Whitefield Road Bangalore Karnataka- 560048

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/misaid and the holder(s) of the said securities / applicant(s) has/have applied to the Company to release the new certificate. The Company has informed the holders / applicants that the said shares have been transferred to IEPF as per IEPF Rules.

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to release the new certificate to the holders / applicants, without further intimation.

Name(s) of holder(s) [and jt. holder(s), if any]	Kind of Securities and Face Value	No of Securities	Distinctive Number(s)
VIMLA RISHI	Equity Shares Face Value Rs. 10/-	200	31266461-31266660
VIMLA RISHI AND BRIJ LAL RISHI	Equity Shares Face Value Rs. 10/-	100	10892911-10893010
BRIJ LAL RISHI AND VIMLA RISHI	Equity Shares Face Value Rs. 10/-	100	30781811-30781910
		200	11661411-11661510
		300	16694721-16694920
			31263861-31264160
[Place]	[Date]	[Name(s) of holder(s) / Applicant(s)]	
Bengaluru, Karnataka	07-08-2024	DEEPAK RISHI	



Regd.Off.: Yes Bank Ltd, Yes Bank House, off Western Express Highway, Santacruz East, Mumbai -400055

Branch Office : No.1-6-387, HUDA Lane, Agravashi Plaza, 2nd Floor, off S.P.Road, Secunderabad -500003, Telangana

Ph No. 9148937885, 040 48258514, Mail: communications@yesbank.in, website: www.yesbank.in CIN:L65190MH2003PLC143249.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general inviting tenders from intended bidders, and in particular to the Borrower (s) and Guarantor (s) for the sale of below detailed secured asset which is possession of secured creditor which will be sold in 'As is where is', 'As is what is', and 'Whatever there is' basis on 28-August-2024, for recovery of Rs. 2,55,51,251.54 (Two Crore Fifty Five Lakhs Fifty One Thousand Two Hundred Fifty One Rupees Fifty Four Paise Only) as on 31st May 24 with accrued interest and other charges at contracted rate, due to the Secured Creditor from M/s. Ranjith Enterprises, Mr. Ranjith, Mrs. Vasanthi, and Mrs. Adarsha in loan account Nos. 803LA40220610001 & 006384600000183.

Particulars of Immovable Properties mortgaged

Property-1: Description of the mortgaged property: Sy. No. 43/19, Badaga Yedapadavu village and GP, Mangalore Taluk, Dakshina Kannada District - 574267 Mortgage: Mr. Ranjith

Schedule Description of the property: The Non-Agricultural Immovable property situated at Badaga Yedapadavu village of Mangaluru taluk, within the limits of Registration sub-Division of Moodabidri and comprised in: Survey No.: 43/19, Kissanam: Converted, Extent: A-C 0-25. Total extent is 1011.71 sq. mt. only. Together with road right and all other mamool and easementary rights, appurtenant thereto.

Description of the Schedule Property as per Form No. 9 & 11A issued by Badaga Yedapadavu Gram Panchayat Dated 25.02.2016: Property No.151100304900120225 Extent of Land in Sq. Meters: 1011.71 Extent of Building in Sq. Meters: -, Certificate No. in Form No. 9: 2009649, Certificate No. in Form No.11 A: 2009851. BOUNDARIES: North: Portion of same Sy. No. and Road, South: Survey Line, East: Survey Line, West: Survey Line.

The reserve fixed for above said property is fixed Rs. 36,10,000/- and the earnest money deposit is Rs. 1,61,000/-

Property-2: Description of the mortgaged property: Sy. No. 43/22, Badaga Yedapadavu village and GP, Mangalore Taluk, Dakshina Kannada District - 574267 Mortgage: Mr. Ranjith.

Schedule Description of the property

Immovable property situated at Dakshina Kannada District, Mangalore Taluk within the limits of Registration sub-Division of Moodabidri, belonging to Badaga Yedapadavu Gram Panchayat, Badaga Yedapadavu Gram Panchayat Development Officer has issued Form -9 and 11A on Date 16-03-2018, Village: Badaga Yedapadavu, Property No.151100304900120540, Sq.Mts 1133.16, Boundaries: East: SD Line, West: SD Line and Road, South: SD Line, North: SD Line.

Non-agriculture immovable property situated at Dakshina Kannada District, Mangalore Taluk within the limits of Registration sub-Division of Moodabidri, belonging to Badaga Yedapadavu Gram Panchayat, Survey No.43, SD No.22, K.No Non-Agricultural, Extent AC 0.28. The above Property and the common road and water rights attached thereto.

The reserve fixed for above said property is fixed Rs. 40,46,000/- and the earnest money deposit is Rs.4,04,600/-

Date and time of e-auction: 28-Aug-2024; 11:00 AM to 1:00 PM with extensions of 5 minutes.

Last date for submission of bid: 26-Aug-2024; till 3 PM.

Date of inspection of property: 22-Aug-2024; 11:00 AM to 4.00 PM.

For detailed terms and conditions of the sale, please visit to the link <https://www.yesbank.in/about-us/media/auction-property> Provided in Secured Creditor's website i.e. www.yesbank.in.

In case of any difficulty in obtaining Tender Documents/ e-bidding catalogue or inspection of the Immovable Properties / Secured Assets and for Queries, Please Contact Concerned Officials of YES BANK LTD Mr K.Raghu Prasad on +91 99230 02312 or Email: kraghu.prasad@yesbank.in and Mr Prakash Kalmane on +91 95354 70777 or Email: prakash.kalmane@yesbank.in and Officials of M/s E-Procurement Technologies Limited, Ahmedabad, Contact Person - Ram Sharma, Mobile No.8000023297, Bidder Support Numbers: 9265562821/9265562821/079 6813 6842 / 6869. Email: support@auctiontiger.net, ramprasad@auctiontiger.net, Website For SARFAESI - <https://sarfaesi.auctiontiger.net>

As contemplated U/s.13(8) of the Act, in case if the dues together with all costs, charges and expenses accrued are tendered at any time before the date fixed for sale or transfer by the borrower, the secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

SALE NOTICE TO BORROWER/GAURANTORS

This notice may be treated as Notice U/r. 9(1) read with 8(6) of Security Interest (Enforcement) Rules, 2002, to the Obligants to pay the total outstanding dues mentioned above within 30 days from the date of publication. The sale notice and detailed terms and conditions of the auction is published in Financial Express and Samyuktha Karnataka on 08-Aug-2024 and also published in <https://sarfaesi.auctiontiger.net> (online Auction website) for participating in online auction and please refer to the link <https://www.yesbank.in/about-us/media/auction-property> provided in website of YES Bank Ltd. i.e. www.yesbank.in. No further notice shall be henceforth given to you.

Date: 07-08-2024, Place: Bangalore

Sd/- Authorized Officer

indianexpress.com



I arrive at a conclusion
not an assumption.

Inform your opinion with
detailed analysis.

